

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.223

**Appeal/52(AHM)2023**

**Proceedings under Section 58 r.w 59 Co. Act, 2013 r.w Rule Rule 11 & 70 of NCLT Rules, 2016**

**IN THE MATTER OF:**

Shashi Kumar Mohata

.....Applicant

Vs.

Reliance Industries Limited & Anr

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Aakash K. Modh, Adv.

For the Respondent

: None for R-1 & 2 Mr. Sujay Adeshra for R-5

**ORDER**

None present for respondent no. 1 & 2. Ld. Counsel for the applicant is directed to issue a fresh notice upon respondents no. 3 & 4.

List for further consideration on 05.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**